

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 332
ANSWERED ON MONDAY, THE 9th DECEMBER, 2013**

**REPRESENTATION OF WOMEN EXECUTIVES IN ADMINISTRATIVE
POSITIONS IN COMPANIES**

QUESTION

332. DR. T. N. SEEMA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the presence of women executives in administrative positions in corporate sector and Government companies is abysmally low;
- (b) if so, the reasons therefor;
- (c) whether Government's mandate for women directors on corporate boards through the Companies Bill, having at least one woman on the board of a certain class of companies would prove only to be a cosmetic step in increasing women's representation in management of corporate sector;
- (d) if not, the reasons therefor; and
- (e) the steps taken by Government to increase the rate of representation of women in the administrative set up of the public sector companies and also of corporates?

ANSWER

THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) to (e):- As per the data available in the MCA-21 system, as on 28.11.2013 there were 4,83,103 women directors on boards of corporate companies registered under the Companies Acts including government companies. Section 149 of the Companies Act, 2013, inter-alia, provides for the prescribed class or classes of companies to have at least one woman director on their Boards. Draft Rules indicating the class of companies which are mandated to have at least one Woman director on their respective Board have already been put in the public domain for comments of public before their finalization.
